

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 91 OF 2018 &
IA NO. 777 OF 2017**

Dated: 30th October, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Vijayanagar Sugar Private Limited **Appellant(s)**
Versus
Karnataka Electricity Regulatory Commission & Ors. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Anantha Narayana M. G.

Counsel for the Respondent(s) : Mr. Balaji Srinivasan
Ms. Garima Jain for R-2

ORDER

On several occasions, time is being granted to Respondent No.2 to file reply. But no reply is filed yet. Even today, learned counsel for respondent No.2 is seeking some more time to file reply.

In the circumstances, we are of the opinion that Respondent No.2 may be granted four weeks time to file reply on payment of costs. Accordingly, Respondent No.2 may file reply on or before 28.11.2018 with advance copy to the other side subject to payment of cost of Rs.10,000/- (Rupees ten thousand only) to a charitable organisation namely "***National Association for the Blind, Delhi State Branch, Sector – 5, R.K. Puram, New Delhi – 110 022***".

Registry is directed to accept the reply of Respondent No.2 on payment of above-mentioned cost to the charitable organisation.

List the matter on 12.12.2018.

(S. D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

Tpd/kt